

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bhor Engineering Private Limited
2.	Date of incorporation of corporate debtor	29-06-1998
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
4.	Corporate Identity No. of corporate debtor	U29999PN1998PTC012652
5.	Address of the registered office and principal office (if any) of corporate debtor	Serial No. 81, Shivane, N.D.A. Road, Pune 411 023 Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	11 October 2019 (Order received on 16 October 2019)
7.	Estimated date of closure of insolvency resolution process	8 Apr 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh S. Shah Reg. No. IBBI/IPA-2/IP-N00592/2018-19/11881
9.	Address and e-mail of the interim resolution professional, as registered with the Board	635/84, Siddharth, Vijayanagar colony, Next to MSEDCL Building, Opp. to Neelayam Theatre, Sadashiv Peth, Pune 411 030, Maharashtra Email – rssshah27@hotmail.com Mobile – 99237 00717
10.	Address and e-mail to be used for correspondence with the interim resolution professional	635/84, Siddharth, Vijayanagar colony, Next to MSEDCL Building, Opp. to Neelayam Theatre, Sadashiv Peth, Pune 411 030, Maharashtra Email – rssshah27@hotmail.com Mobile – 99237 00717
11.	Last date for submission of claims	30 October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry No. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Bhor Engineering Private Limited** on 11 October 2019.

The creditors of Bhor Engineering Private Limited, are hereby called upon to submit their claims with proof on or before 30 October 2019 (order received on 16 October 2019) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17 October 2019

Place: Pune

Rajesh S. Shah

Interim Resolution Professional

